

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI**

M.A NO. 97 OF 2022

IN

ORIGINAL APPLICATION NO. 05/2020

IN THE MATTER OF:-

Rita Sharma & Ors.

.....Applicant(s)

Vs

State of Himachal Pradesh & othersRespondent(s)

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Date: 27.10.2023

Respondent(s)

Place: Shimla

BEFORE THE HON'BLE NATIONAL GREEN
 TRIBUNAL PRINCIPAL BENCH, NEW DELHI
 M.A. No. 97/2022

In

Original Application No.05/2020.

Rita Sharma and Others.

-----Applicants.

Versus.

State of Himachal Pradesh and Others.

-----Respondents.

Action Taken Reporton behalf of the Principal Secretary, (Urban Development) to the Government of Himachal Pradesh in above M.A. in compliance to order dated 21.07.2023

I, Devesh Kumar S/o Sh. B.D. Gupta aged 48 years presently working as Principal Secretary, Urban Development to the Government of Himachal Pradesh do hereby solemnly affirm state as follows: -

MAY IT PLEASE YOUR LORDSHIPS:-

1. That the aforesaid matter is pending adjudication before this Hon'ble National Green Tribunal.

ATTESTED

10

Executive Magistrate
 H.P. Sectt., Shimla

Pr. Secretary (L&TC) to Govt. of Himachal Pradesh
 Shimla-171002

2. That, the said M.A. was listed for recently hearing on 21.07.2023 when this Hon'ble National Green Tribunal has been pleased to direct to take further remedial action and ensure disposal of Legacy Waste within the time frame. The operative part of the order dated 21.07.2023 is reproduced as under:-

“XXXX. The State/Respondents are directed to take further remedial actions and ensure disposal of legacy waste within the timeframe and submit an action taken report after three months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF”.

3. That in pursuance to above order, the replying Respondent has issued letter dated 23.08.2023 to the Executive Officer, Municipal Council, Hamirpur with the request to intimate as to whether present Legacy Waste Site is Forest Land or it has been transferred on the name of Urban Development Department after the FCA approval. The copy of ibid letter is placed at Annexure R-1.

4. That in response to above communication read with Hon'ble NGT order dated 21.07.2023, report received from Executive Officer, Municipal Council, Hamirpur vide letter

ATTESTED



Executive Magistrate
H.P. Sectt., Shimla

Secretary (L&TC) to
Govt. of Himachal Pradesh
Shimla-171002

dated 26.09.2023 and 05.10.2023, states that Municipal Council Hamirpur is not using Forest Land for dumping purpose. The Municipal Solid Waste is being processed in the Solid Waste Management plant on daily basis. It is further submitted that the said Municipal Council has forwarded FCA case to the Divisional Forest Officer Hamirpur in respect of 0.65 hectare land for the construction of Solid Waste Management Plant alongwith road from main road towards said plant. So far the aforesaid land has not been transferred in the name of Urban Development Department but in principal approval has been accorded vide letter dated 12.07.2004 by the Forest Department. Annexure -C. The possession of Solid Waste Management Plant has been recorded in the Revenue record as per Jamabandi 2021-22. It is further submitted that the land transfer case regarding 0.65 hectare Forest Land is under consideration with the office of Deputy Commissioner Hamirpur.

However, the copy of reports dated 26.09.2023 and 05.10.2023 alongwith its enclosure received from Executive Officer, Municipal Council Hamirpur are placed at Annexure R-2 (Colly).

5. That as perused from Annexure R-2 (Colly), the Municipal Council Hamirpur had already made payment to the Forest Department amounting to Rs. 4,27,204/- (Rupees Four

ATTESTED



Executive Magistrate
H.P. Sectt., Shimla

Pr. Secretary (L&TCH) to the
Govt. of Himachal Pradesh
Shimla-171002

Lakhs Twenty Seven Thousand Two Hundred and Four only) for the Forest Land measuring 0.65 hectare.

6. That being the long pending matter relating transfer of land (0.65 hectare) was also discussed in the house meeting of MC Hamirpur held on dated 14.09.2023 vide resolution No. 165/2023(2) and it was resolved that request be made to the Deputy Commissioner, Hamirpur to transfer the said land in the name of MC/Urban Development Department. Accordingly, MC Hamirpur has sent a letter dated 22.09.2023 to the Deputy Commissioner, Hamirpur with the request to transfer above said land. The copy of aforesaid letter is placed at Annexure R-3.
7. That as perused from the report placed at Annexure R-2 (colly), the work of processing of legacy waste is being carried out by the Suntan Life Company. The company had installed their machinery at Solid Waste Management Plant to process the legacy waste. Due to heavy rain during recent rainy season, machinery of the said company was damaged. In addition to it drain as well as approach road leading to SWM plant were also damaged. The works were awarded for construction of road and drain, but the aforesaid works could not be completed due to status quo granted in the case CMA No. 1648 of 2021 & Civil Suit No. 744 of 2021 titled as Rita Shastri & others Vs M.C.

ATTESTED


Executive Magistrate
H.P. Sectt., Shimla


T. Secretary (L&TCH) to T. Secy
Govt. of Himachal Pradesh
Shimla-171002

Hamirpur vide which plaintiffs has opposed operation of SWM. Plant at present site, which is under consideration before the Court of Ld. Senior Civil Judge (Court No.1), Hamirpur (H.P). In the aforesaid matter, the Ld. Court has directed on 11.09.2023 to maintain **status quo qua nature and possession over the vacant suit property till final disposal of main suit**. It is further submitted that M.C. Hamirpur has installed 2nd Organic Waste Composter (OWC) machine having capacity 2 tons per day on dated 28-07-2023. The work of construction of shed for the OWC machine was under progress but due to status qua the same has been stopped.

8. That according to report referred above, 437 tons of bio mining legacy waste has been sorted/disposed off in the month of July 2023, August 2023 and September 2023. The total quantity of legacy waste 3461 tons has been sorted out till 03.10.2023.
9. That during the processing, approximately 65 tons of Refused Derived Fuel (RDF) recovered from legacy waste.

Respondent / Deponent

Pr. Secretary (BATCH) to the
Govt. of Himachal Pradesh
Shimla-171002

ATTESTED

Through

Executive Magistrate
H.P. Sectt., Shimla

552
Declared before me on 27 day of Oct.
2023 on oath (Solemnly Affixation)
by Shri Devesh Kumar
Who is personally known to the or who
has been identified by Sh. K. Singh (UP S-10)
Who is personally known to me.
Court of J.J.

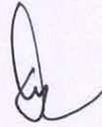
Executive Magistrate
H.P. Sectt., Shimla

Advocate General.
Himachal Pradesh.

Verification

I, the abovenamed deponent, do hereby solemnly declare that the contents as contained in paras 1 to 9 of above Compliance Report to present M.A. are true and correct to the best of my personal knowledge and information as derived from official record. No part of it is false and nothing material has been concealed therefrom.

Verified at Shimla on this day of 26. October, 2023



Deponent
Pr. Secretary (D&TCP) to the
Govt. of Himachal Pradesh
Shimla-171002

ATTESTED



Executive Magistrate
H.P. Sectt., Shimla

No. UD-E (3)-29/2020
Government of Himachal Pradesh
Department of Urban Development

1648
01-9-23

From

The Pr. Secretary (UD) to the,
Govt. of Himachal Pradesh.

To

✓ The Executive Officer
Municipal Council, Hamirpur
Distt. Hamirpur, HP.

Dated: Shimla-2 the,

23. 08. 2023

Subject MA No. 97/2022 in OA No. 05/2020-Rita Sharma Vs State of HP &
Ors.

Sir.

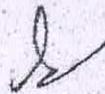
I am directed to refer to your letter No. Sanitation /SWMP/952/MCH/2023 dated 25.07.2023 on the subject cited above and to request you to let us know, as to whether present legacy waste site is forest land or it has been transferred to Urban Development Department after the FCA approval.

Yours faithfully,



(Vinay Kumar)

Spl. Secretary (UD) to the
Govt. of Himachal Pradesh

R.T. 

No. Sanitation /SWMP/1673 /MCH/2023

The Pr. Secretary (UD) to the
Govt. of Himachal Pradesh, Shimla .

Dated : the Hamirpur 26-9-2023



Through :

The Director,
Urban Development,
Govt. H.P. Shimla-2 .

Subject:-

M.A. No. 97/2022 in OA No. 05/2020 titled as Rita Sharma Vs State of H.P. & Others .

Respected Sir

Kindly refer to your office letter No. UD-E(3)-29/2020 dated 23-08-2023 on the subject cited above .

It is submitted that this Council has been forwarded FCA case to the Forest deptt. / D.F.O. Hamirpur in respect of 0.65 hectare land for the construction of Solid Waste Management Project alongwith road from main road towards said plant. The copy of the letter No. 758 dated 03-05-2003 of forest deptt. is enclosed herewith for ready reference Annexure- A .

The aforesaid land has not been transferred in the name of Urban Development deptt. but the possession of SWM Plant has been recorded in the Revenue record as per Jamabandi 2021-22 , copy of the same is enclosed . Annexure - B

It is further submitted that the land transfer case regarding 0.65 hecter forest land is under consideration with the office of Deputy Commissioner Hamirpur .

The Municipal Council Hamirpur had already made payment to forest deptt. amounting to Rs. 4,27,204 /- for the forest land measuring 0.65 hecter vide cheque No. 023201 dated 21-07-2004 vide this office letter No. 2599 dated 21-07-2004. In this connection Sh. S.K. Aggarwal Dy Conservator of Forest (Central) addressed the matter to the Pr. Secretary (Forests) Govt. H.P. and copy endst. to this office No. vide letter No. 5679-80 dated 12-07-2004 regarding diversion of 0.65 hecter of forest land. Copy attached Annexure - C .

After that the forest deptt. given approval for construction of Solid Waste Management Plant in 0.65 hecter land to Municipal Council Hamirpur. Copy attached Annexure - D .

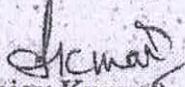
It is further submitted that the long pending matter regarding transfer of land i.e. 0.65 hecter was discussed in the house meeting dated 14-09-2023 vide Resolution No. 165 /2023(2) and unanimously resolved that request be made to the Deputy Commissioner to transfer the said land in the name of MC/Urban Development deptt.

This office has again sent request letter to Deputy Commissioner Hamirpur along with aforesaid resolution vide this office letter No. 1640 dated 22-09-2023 regarding transfer as well as mutation of above said land . Copy attached Annexure - E .

The aforesaid SWM Plant was constructed during the the year 2004-2005 and same was inaugurated by the then Hon'ble Chief Minister of Himachal Pradesh on dated 22-10-2005 . The SWM Plant is functional w.e.f. 22-10-2005 till today .

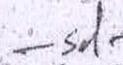
The same is submitted for favour of information please.

Yours faithfully,


(Sanjay Kumar)
Executive Officer,
Municipal Council,
Hamirpur .

Endst No. As above / / MCH / 2023 dated 2023

Advance Copy to :- The Pr. Secretary (UD) to the Govt. of Himachal Pradesh, Shimla for favour of information and further necessary action please.


Executive Officer,
Municipal Council,
Hamirpur .

Office of the Municipal Council Hamirpur, Distt. Hamirpur (H.P.)
No. Sanitation /SWM P / MCH/2023

To

The Pr. Secretary (UD) to the
Govt. of Himachal Pradesh , Shimla .

Dated : the Hamirpur October, 2023

Through Proper Channel:

The Director ,
Urban Development ,
Govt. H.P. Shimla-2 .

Subject:- Reply in compliance of order dated 21-07-2023 in respect of M.A. No. 97/2022, Original application No. 05/2020 titled as Rita Sharma Vs State of H.P. & Others .

Respected Sir

It is submitted that this Council has been forwarded FCA case to the Forest deptt. / D.F.O. Hamirpur in respect of 0.65 hectare land for the construction of Solid Waste Mangement Project alongwith road from main road towards said plant. The copy of the letter No. 758 dated 03-05-2003 of forest deptt. is enclosed herewith for ready reference Annexure- A .

The aforesaid land has not been transferred in the name of Urban Development deptt. but the possession of SWM Plant has been recorded in the Revenue record as per Jamabandi 2021-22 , copy of the same is enclosed . Annexure - B

It is further submitted that the land transfer case regarding 0.65 hecter forest land is under consideration with the office of Deputy Commissioner Hamirpur.

The Municipal Council Hamirpir had already made payment to forest deptt. amounting to Rs. 4,27,204 /- for the forest land measuring 0.65 hecter vide this office letter No. 2599 dated 21-07-2004, cheque No. 023201 dated 21-07-2004. In this connection Sh. S.K. Aggarwal Dy Conservator of Forest (Central) addressed the matter to the Pr. Secreatry (Forests) Govt. H.P. and copy endst. to this office, No. vide letter No. 5679-80 dated 12-07-2004 regarding diversion of 0.65 hecter of forest land. Copy attached Annexure - C .

After that the forest deptt. given approval for construction of Solid Waste Management Plant in 0.65 hecter land to Municipal Council Hamirpur. Copy attached Annexure - D .

This Council is not using forest land for dumping purpose. The garbageis being processed in the Solid Waste Mangement Plant on daily basis . ✓

The Case CMA No. 1648 of 2021 & Civil Suit No. 744 of 2021 titled as Rita Shastri Vs M.C. Hamirpur regarding S.W.M. Plant is under consideration in the Court of Senior Civil Judge Court No. -1 District Hamirpur (H.P.). The Court has given decision on dated 11-09-2023 that both the parties directed to maintain status quo qua nature and possession over the vacant suit property till final disposal of main suit . The copy of above said decision is enclosed herewith in respect of subject matter as Annexure- E.

It is further submitted that M.C.Hamirpur has installed 2nd OWC machine having capacity 2 tons per day on dated 28-07-2023. The work of construction of shed for the OWC machine is in progress but due to status qua the same has been stopped.

The Suntan Life company had installed their machinery at Solid Waste Management Plant to process the legacy waste. Due to heavy rains machinery of the said company was damaged. In addition to it drain as well as approach road leading to SWM plant were also damaged. The works were awarded for construction of road and drain, but the aforesaid works could not be completed due to status quo.

Legacy Waste :- The work of processing of legacy waste is being carrying out by the Suntan Life Company. The total quantity of legacy waste 3460.713 tons has been sorted out till 03-10-2023. The legacy waste management report is enclosed herewith as Annexure - F

Legacy Waste Clearance report of Suntan Life Company:- This Council received clearance report regarding legacy waste from Suntan Life vide reference No. STL/ 2308167 dated 04-10-2023 vide receipt diary No. 2118 dated 05-10-2023. As per the contents of said report 437.030 tons of biomining legacy waste has been sorted out / disposed of in the month of July 2023, Aug. 2023 & Sep. 2023. Approximately 65 tons of RDF recovered from legacy waste during the processing, out of which 46 tons has been disposed of. A copy of above said report is enclosed herewith in the matter please as Annexure- G.

Dry Waste :- The dry waste is sent on regular basis. The detail of sent RDF w.e.f. 24-10-2019 to 30-09-2023 is enclosed as Annexure - H.

Wet Waste :- At present one Organic Waste Composting machine (OWC) of capacity one ton is regularly working at SWM Plant to process daily wet waste along with 74 composting pits. Due to status quo 2 tons OWC machine is not working at the spot.

The same is submitted for favour of information and further necessary action please.

Yours faithfully,

— sd —
(Sanjay Kumar)
Executive Officer,
Municipal Council,
Hamirpur.

dated 05/10/2023

Endst No. As above 1797

Advance Copy to :-1. The Pr. Secretary (UD) to the Govt. of Himachal Pradesh, Shimla for favour of information and further necessary action please.

✓2. The Director UD Palika Bhawan Shimla for favour of information and further necessary action please.

3. Sh. Yash Thakur Advocate (Mob, No.9711001124) Chamber No.429, Lawyers Block Saket Court Complex New Delhi- 110017 for information in reference to letter No.897 dated 13-07-2023.

— sd —
Executive Officer,
Municipal Council,
Hamirpur.

No. SWM Project / 1640 / MCH / 2023 Dated 22-9-2023

From

The Executive Officer,
Municipal Council,
Distt. Hamirpur.

To

The Deputy Commissioner,
Hamirpur, Distt. Hamirpur (H.P.).

Subject:- Diversion of 0.65 hectare of Forest land in favour of Municipal Council Hamirpur for the construction of Solid Waste Management Project at Hamirpur under jurisdiction of Forest Division and Distt. Hamirpur, Himachal Pradesh.

Sir

In continuation Council letter No. SWM Project / 119/MCH/ 2021 dated 17-04-2021 on the subject cited above.

It is submitted that the aforesaid matter was discussed in the house in its meeting held on 14-09-2023 and house unanimously resolved vide **Resolution No. 165 / 2023(2)** of said date. A copy of above said res. No. is enclosed herewith for favour of. prejal please. **The aforesaid matter is under consideration** in your good office vide letter No. 119 dated 17-04-2021.

Further it is submitted that Municipal Council Hamirpur forwarded FCA case to Forest deptt./ D.F.O. Hamirpur and Forest deptt. letter No. 758 dated 03-05-2003. Copy attached Annexure - A

After that Sh. S.K. Aggarwal Dy. Conservator of Forest (Central) sent letter to the Pr. Secretary (Forests) Govt. of H.P. department of forest civil Secretariat Shimla on dated 12-07-2004 and copy endst. to Municipal Council Hamirpur No. as 5679-80 regarding diversion of 0.65 hectar of forest land in favour Municipal Council Hamirpur for the construction of Solid Waste Management Project. Copy attached Annexure-B.

Municipal Council Hamirpur make the **payment to Forest deptt. regarding land as well as trees cost amounting to Rs. 4,27,204 /-** though cheque No. 023201 dated 21-07-2004 vide office letter No. 2599 dated 21-07-2004. Copy attached Annexure- C.

Letter No. of forest deptt. Conservator of Forest (P & L) - Cum- Nodal Officer O/o Pr. CCF HP Shimla-1 addressed to the **Conservator of Forests (Central)**, GOI, MOEF, Northern Region office, Bays 24-25, Sector - 31- A. Daskin Mang **Chandigrah** - 160030 dated 09-08-2004 regarding **diversion of 0.65 Hecter** of forest land in favour of Municipal Council Hamirpur for the construction of Solid Waste Management Project at Hamirpur and cost of land as well as trees is amount Rs. 4,27,204 = 00 (i.e. Present value of forest land is Rs. 3,77,000/- and trees cost is Rs. 50,204/-). Copy attached Anx- D

The **Forest deptt. given approval letter regarding 0.65 Hecter land to Municipal Council Hamirpur** for construction of aforesaid Project. Copy attached Anx. -E

The aforesaid SWM plant was constructed during the 2004-2005 and **same was inaugurated by then Hon'ble Chief Minister of Himachal Pradesh on dated 22-10-2005**. SWMP is **functional w.e.f. 22-10-2005 till today**. Many types of machineries are installed there for processing of garbage. Revenue paper of said land is enclosed herewith. Anx. F & G

In the light of above narrated facts, your good self is requested to kindly issue the direction to Revenue Authority regarding to transfer as well as mutation of the above said land in the name of M.C. Hamirpur / Urban Development department.

Yours faithfully,

A. W. Singh
Executive Officer,
Municipal Council,
Hamirpur.

D.A.:- As stated above

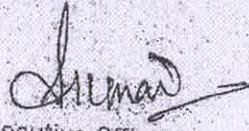
नकल पारित प्रस्ताव क्रमांक 165/2023 दिनांक 14.09.2023

(2) कूड़ा संयंत्र प्लांट की भूमि को नगर परिषद के नाम हस्तांतरित करने वारे विचार विमर्श-सदन से चर्चा की गई कि नगर परिषद हमीरपुर का कूड़ा संयंत्र दगनेड़ी में लगभग 2005 से रहा है। यह प्लांट खसरा नं० 767/1, 772/1, 772/2, 770/1, 752/1, 753/1, 754/1, 759/1, 760/1, 142/2/1, 138/2/1, 138/1/1 71/1 व इत्यादि रकबा 0.65 हैक्टर में स्थापित किया गया। इस प्लांट को लगाने से पूर्व नगर परिषद द्वारा सारे दस्तावेज पूर्ण कर मामला वन विभाग को अनुमोदित भेजा गया था, जिस पर वन विभाग द्वारा पूर्ण औपचारिकताओं को पूर्ण देखते हुये इस कूड़ा संयंत्र को दगनेड़ी में लगाने की अनुमति प्रदान की थी। जिसकी एवज में नगर परिषद द्वारा मुक्ति 4,27,204/- रुपये की राशि वन विभाग को जमा करवाई गई थी लेकिन यह भूमि नगर परिषद के नाम हस्तांतरित नहीं हुई है।

अतः इस प्रस्ताव के माध्यम से उपायुक्त महोदय हमीरपुर से अनुरोध है कि उपरोक्त भूमि नगर परिषद के नाम हस्तांतरित करने की अनुकम्पा करें।

नकल मुताविक असल है।

हस्ता०


Executive Officer
Municipal Council
Hamirpur (H.P.)

प्रधान,
नगर परिषद हमीरपुर

No.
H.P. Forest Department,
Dated Hamirpur the/

From:- D. F. O. Hamirpu . To: R. Hamirpur

Subject:- Transfer of Forest Land for constru
Solid Waste Management Project in
Dugheri:- 0.20 ha. and Constructi
Road in Up Mohal Gartheri:- 0.45

Memorandum

In-continuation to this office
No: 176-79 dated: 25.4.2003.

2. The six sets of proposed transfe
in favour of Municipal Council, Hamirpur for the a
mentioned purpose are sent herewith with the direc
fill-up the information in proforma Part-II pertai
the field and submit the following documents in s

i) List of trees coming in the area propo
the purpose nationed ~~xxxx~~ in the subj

ii) Compensatory afforestation scheme along
location map of area selected for con
afforestation on survey sheet.

The complete case should reach in
this office today ~~is~~ positively.

D. F. O. Hamirpu

Encl: 6 F. L
Andst: No. 758 dated 03-05-03.

Copy to Executive Officer, M.C. Ha
with reference to his office lette, No: 1160 date
for information and necessary action. From the p
proposal folder it has been observed that joint
report has not been signed by him, S.D.M. Hamirpur
Executive Engineer, H.P. W.D. Hamirpur which n
be got done so that case can be sent to C.F. B
further n/act on.

D. F. O. Hamirpu

411
7/5/03
S.K.K
New
Speech with
file
immediate
120
7/5-

जिला दरभंगा 25/2

नाम सुनील कुमार मोसा राज

इसका मत समाप्त दिनांक 2021-22
 को इसकी दरखास्त पर की गई - इसका आवसी गुणवत्ता समायोजनी सिल

नम्बर खाता खतानी	नाम हरक या पत्ता	नाम मालिक व पंहुवाल	नाम काश्तकार व पंहुवाल	नाम बाह या दीगर असायक आवपासी	ताकपील खेत आय			माल गुजारी		कृषिगत
					नामर खतरी	रकबा	विकास जराजी	माल	सबाई	
1	2	3	4	5	साविक	हाल	6	7	8	9
132/100 154/101		हेमिबल प्रदीप 242 CMI 2	माल रमेश अलोकपाल पुल		759	763	0-82-47 राज प्रदीप		9	जोड़ कर 210 2024 763,765 25/2 इलाक माल 210 242 CMI 2
					759 कि	765	0-10-82 राज प्रदीप			
					760 कि		0-93-29 राज प्रदीप			
							0-10-82 राज प्रदीप			
							0-82-47			

...

25/09/2023

Patwar
P.C. ...
Dist. ... (H.P.)

Government of India
Ministry of Environment & Forests
Northern Regional Office

2

Boys No. 1-5
Sector 31A
Chandigarh
Dated: 12.07.2004

File No. 9-2104/2004-ROC/1/1/1/1

The Pr. Secretary (Forests)
Government of Himachal Pradesh,
Department of Forests,
Civil Secretariat,
Shimla.

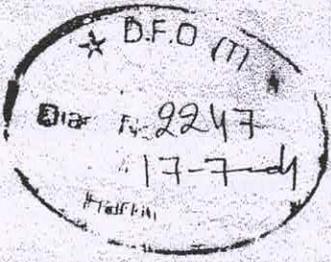
Subject: Diversion of 0.65 hectare of forest land in favour of Municipal Council Hamirpur for the construction of Solid Waste Management Project at Hamirpur under Jurisdiction of Forest Division and Distt. Hamirpur, Himachal Pradesh.

I am directed to refer to your letter no. Govt. of H.P. letter No. FFE-B-F(2)-42/2003 dated 19.03.2004 & Pr. Chief Conservator of Forest letter no. F.48-817/2003 (FCA) dated 21.6.2004 on the above mentioned subject seeking prior approval of the Central Government in accordance with Section-2 of the Forest (Conservation) Act, 1980. It has been decided to accord 'in principle' approval to the above mentioned proposal subject to compliance as under:-

- a) Cost of compensatory afforestation as per proposed scheme may be realized from the user agency.
- b) Net Present Value (NPV) of the forest land being diverted for non forestry purpose may be realized from the user agency, as per ministry's directions issued vide letters No. 5-1/98-FC (Part-II) dated 11/8/2003 and Hon'ble Supreme Court of India Order dated 30/10/2002.
- c) Confirm that no FCA violation has taken place.

The compliance on the above may be submitted at the earliest. The use of forest land will not be allowed till final approval, is accorded.

Yours faithfully,



(S.K. Aggarwal)
Dy. Conservator of Forest (Central)
Adv

Copy to:-

- 1. The Pr. Chief Conservator of Forests, H.P., Talland, Shimla-171001
- 2. The Director (FC), Ministry of Environment & Forests, Paryavaran Bhawan, CGO Complex, Lodhi Road, New Delhi.
- 3. Clund file

Enclat. No. F.48-817/2003 (FCR) Dated Shimla-I, the 15-7-04
Copy is in continuation to this office enclat. of even number dated 26-6-2004 is forwarded to C.F. Bilaspur for information and further action.

Conservator of Forests (P.O.)
No. Pr. CCF/H.P. Shimla-I

3175
16/7/04

P.T.C.

Handwritten notes and signatures on the left margin.

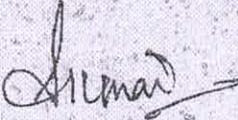
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नकल पारित प्रस्ताव क्रमांक 165/2023 दिनांक 14.09.2023

(2) कूड़ा संयंत्र प्लांट की भूमि को नगर परिषद के नाम हस्तांतरित करने वारे विचार विमर्श:-
सदन में चर्चा की गई कि नगर परिषद हमीरपुर का कूड़ा संयंत्र दगनेड़ी में लगभग 2005 से चल रहा है। यह प्लांट खसरा नं० 767/1, 772/1, 772/2, 770/1, 752/1, 753/1, 754/1, 757/1, 759/1, 760/1, 142/2/1, 138/2/1, 138/1/1 71/1 व इत्यादि रकबा 0.65 हैक्टर में स्थापित किया गया है। इस प्लांट को लगाने से पूर्व नगर परिषद द्वारा सारे दस्तावेज पूर्ण कर सामला वन विभाग को अनुमोदन हेतु भेजा गया था, जिस पर वन विभाग द्वारा पूर्ण औपचारिकताओं को पूर्ण देखते हुये इस कूड़ा संयंत्र को दगनेड़ी में लगाने की अनुमति प्रदान की थी। जिसकी एवज में नगर परिषद द्वारा मुवलिग 4,27,204/- रुपये की राशि वन विभाग को जमा करवाई गई थी लेकिन यह भूमि नगर परिषद के नाम हस्तांतरित नहीं हुई है।

अतः इस प्रस्ताव के माध्यम से उपायुक्त महोदय हमीरपुर से अनुरोध है कि उपरोक्त भूमि को नगर परिषद के नाम हस्तांतरित करने की अनुकम्पा करें।

नकल मुताविक असल है।


Executive Officer
Municipal Council
Hamirpur (H.P.)

हस्ता०

प्रधान,
नगर परिषद हमीरपुर